

**Anti-Dumping Law**

1493. **SHRI CHITTA BASU:** Will the Minister of COMMERCE be pleased to state:

(a) whether Government are aware that the present liberalisation of the import policy can enable the exporting countries, which are facing recession, to take advantage of these measures and dump their excessive stocks in the India market;

(b) if so, what steps Government propose to check dumping;

(c) whether Government propose to enact anti-dumping laws; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (d). The import policy of the Government of India is designed to enable import of necessary products while, at the same time, affording legitimate protection to indigenous industry. In terms of the Anti-dumping code of the GATT to which India, along with all other countries, is a signatory, a product is deemed to be dumped in a foreign market if the export price is lower than the price at which the product is being sold in the domestic market of the exporting country. In such circumstances, anti-dumping duty can be levied when dumped imports cause 'injury' to domestic industry in the importing country, irrespective of the provision of import policy and the recessionary conditions abroad on the other.

It is Government's policy that indigenous industry should be given legitimate protection. Government propose to introduce a bill in the current session of Parliament to amend the Customs Tariff Act so as to provide for levy of anti-dumping duty in established cases.

**Dispute between Staff and Management of Air India in London**

1494. **SHRI DIGAMBAR SINGH:**  
**SHRI DHARAMBIR SINHA:**

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Air India affairs in London, to all appearan-

ces, are in a mess, with relations between a section of the staff and the management at breaking point and the union evidently contemplating complete stoppage of work, unless its claims are admitted;

(b) whether this will result in Air India's trans-Atlantic and European flights being disrupted;

(c) what is the reason for this dispute and whether any procedural irregularities are also involved in it; if so, what are these; and

(d) the steps Government propose to take to bulk down this simmering situation?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) No, Sir.

(b) There have been no disruptions to Air India flights.

(c) It is a fact that the Transport and General Workers Union representing about 300 local employees of Air India, London resorted to industrial action in support of their Charter of Demands for 1982. After negotiation a settlement was reached with the Union. However, the Union objected to the changes in the roster timings in the booking office. One of the employees resorted to acts of misconduct and he was suspended on charges of tampering with official documents, unauthorised absence and late attendance. The employee was later dismissed. The union resented this action of the Management and declared total indefinite strike.

(d) Necessary precautionary measures have been taken by Air India and efforts are being made to maintain normal operations with the help of local Supervisory Staff, India based officers and those workers who are not participating in the strike.

**Export of Cocoa**

1495. **PROF. P. J. KURIEN:** Will the Minister of COMMERCE be pleased to state:

(a) the details of cocoa export for the last one year; and

(b) what steps Government propose to take to promote its export?